

By E-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL**  
**PRADESH)**

**NO.HC.VII-314/1993/7284/A**

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Imtiaz Ali,  
Special Judge, CBI, Assam  
Additional Court No.II,  
Chandmari, Guwahati-3.

Dated Guwahati, the 21<sup>st</sup> December, 2018.

Sub:- **Casual Leave.**

Ref:- Your letter No. SPL/CBI/Addl-II/125-2018/535 dtd. 17.12.2018.

Sir,


With reference to the above, I am directed to inform you that, your prayer Casual Leave for Casual Leave for 3(three) days on 28.12.2018, 29.12.2018 and 31.12.2018, has been granted/rejected.

The Special Judge, CBI, Addl. Court No. I, Guwahati and in her absence the Special Judge, CBI, Addl. Court No. III, Guwahati shall remain in-charge of your Court and Office during your absence on leave.

Yours faithfully,



**JOINT REGISTRAR (VIGILANCE)**

7286  
Memo NO.HC.VII-314/93/7285-1A, dated 21.12.18 

Copy to:

1. The Special Judge, CBI, Addl. Court No. I, Chandmari, Guwahati.
2. The Special Judge, CBI, Addl. Court No. III, Chandmari, Guwahati.

Sd/-

**JOINT REGISTRAR (VIGILANCE)**